

ITEM NO.25

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 315/2025

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY APPELLANT(S)

VERSUS

M/S ADORE INFRASMITH PVT LTD & ORS.

RESPONDENT(S)

(IA No. 846/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 844/2025 - EXEMPTION FROM FILING O.T.)

Date : 21-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Amar Gupta, Adv.
Mr. Pranav Tanwar, Adv.
Mr. Anirudh Vats, Adv.
Mr. Divyam Agarwal, AOR

For Respondent(s) :

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Pooja Chandra, Adv.
Mr. Ankur Saigal, Adv.
Ms. Priyadarshini Dewan, Adv.
Mr. Nitesh Jain, Adv.
Ms. S. Lakshmi Iyer, Adv.
Ms. Shankri Mishra, Adv.
Mr. Devansh Srivastava, Adv.
Mr. Deepak Agarwal, Adv.
Ms. Rajshree Jaiswal, Adv.
Ms. Niti Khanna, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. List on 23.07.2025.
2. Interim relief granted earlier by this Court to continue.

(POOJA SHARMA)
COURT MASTER (SH)

(ANJU KAPOOR)
ASSISTANT REGISTRAR